

**IN THE HIGH COURT OF JHARKHAND AT RANCHI**

**B.A. No. 8146 of 2021**

Santu Bhuiyan ... .. Petitioner  
Versus  
The State Of Jharkhand ... .. Opp. Party

**CORAM: HON'BLE MR. JUSTICE RONGON MUKHOPADHYAY**

For the Petitioner : Mr. Pankaj Kr. Dubey, Advocate  
For the State : APP

**Order No. 02: Dated: 6<sup>th</sup> September, 2021**

Heard the parties.

Defect no. 9(i), as pointed out by the office, is ignored.

The petitioner is an accused in connection with Panki P.S. Case No. 49 of 2018 (S.T. No. 290 of 2019).

The father of the informant was kidnapped by some unknown persons.

It appears that the petitioner has been implicated only on suspicion.

Learned counsel for the petitioner submits that there is no other material which would indicate the complicity of the petitioner in kidnapping the father of the informant.

Learned A.P.P. although has opposed the present bail application, but, has not disputed the aforesaid facts.

The petitioner is in custody since 25.08.2018. One of the co-accused Jitendra Kumar Yadav has been granted bail by this Court in B.A. No. 631 of 2019.

Regard being had to the above, the above named petitioner is directed to be released on bail, on furnishing bail bond of Rs. 10,000/- (ten thousand) with two sureties of the like amount each to the satisfaction of learned Additional Sessions Judge-V, Palamau, in connection with Panki P.S. Case No. 49 of 2018 (S.T. No. 290 of 2019).

*(Rongon Mukhopadhyay, J.)*

MM